COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 387 OF 2017 & IA NO. 1102 OF 2017

Dated: 8th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Southern Power Distribution Company of ...Appellant(s)

Andhra Pradesh Ltd.

Versus.

Andhra Pradesh Electricity Regulatory ...I

...Respondent(s)

Counsel for the Appellant(s)

Counsel for the Appellant(s) : Ms. Prerna Singh

Counsel for the Respondent(s) :

: Mr. K.V. Balakrishan Mr. K.V. Mohan for R-1

Ms. V. Santhanalakshmi for

Mr. A. Venayagam Balan for R-2

ORDER

Learned counsel for the appellant is directed to file the amended memo of parties and also carryout necessary consequential amendments in the main appeal within two weeks.

Learned counsel appearing for Respondent No.2 is stated to be in some personal difficulty and an adjournment is sought on that ground.

List the matter on <u>19.07.2018</u>.

(Justice N. K. Patil)
Judicial Member

(I. J. Kapoor) Technical Member